

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE/ORIGINAL JURISDICTION

SPECIAL LEAVE PETITION (C) NO. 7553 OF 2020

FRANKLIN TEMPLETON TRUSTEE SERVICES
PVT. LTD. & ANR.

Petitioner(s)

VERSUS

AREEZ PHIROZSHA KHAMBATTA & ORS.

Respondent(s)

WITH

TRANSFER PETITION (C) NO. 663-664 OF 2020

O R D E R

After hearing the learned senior counsel appearing for the parties at length, we are not inclined to entertain the interim order dated 08.06.2020 passed by the High Court of Gujarat at Ahmedabad in Civil Application No. 1 of 2020 in Special Civil Application No. 7201 of 2020.

It is pointed out that several writ petitions are pending in the High Court of Gujarat, The High Court of Delhi as well as the High Court of Judicature at Madras. It is agreed that let the matters be transferred to the High Court of Karnataka, to be heard by a Division Bench. Thus, we request the Hon'ble Chief Justice of the High Court of Karnataka to take up matters himself in a Division Bench. Let the pending

matters be transmitted to the High Court of Karnataka, including the appeal filed by SEBI before the High Court of Gujarat against the interim order.

Let the matters be transmitted to the High Court of Karnataka within 15 days by the concerned High Courts. Let the High Court of Karnataka hear and finally decide the matter, including the SEBI appeal, within three months.

As per the list provided by the learned counsel, the following matters are to be transmitted to the High Court of Karnataka :-

- M/s Chennai Financial Markets and Accountability v. SEBI and Others, W.P. 7744/2020 filed before the Madras High Court.
- Areez Phirozsha Khambatta and Ors. v. SEBI and Ors., Civil Application No. 7201 of 2020 filed before the Gujarat High Court.
- Amruta Garg (Formerly Amruta Narendra Nikam) v. UOI and Ors., W.P. (Civil) 3366/2020 filed before the Delhi High Court.
- M/s Chennai Financial Markets and Accountability v. Additional Director General of Police, CRL OP No. 8660/2020 filed before the Madras High Court.
- SEBI v. Franklin Templeton Trustee Services Pvt. Ltd. bearing LPA No. 311/2020 in SCA No. 7201/2020 filed before the Gujarat High Court.

- LPA No. 311/2020 - Securities and Exchange and Board of India Versus Franklin Templeton Trustee Services Pvt. Ltd. & Others.

In view of the above, the Special Leave Petition and the Transfer Petitions are disposed of.

.....J.
[ARUN MISHRA]

.....J.
[S. ABDUL NAZEER]

New Delhi;
JUNE 19, 2020.

ITEM NO.3 + 11

Virtual Court 1

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7553/2020

(Arising out of impugned final judgment and order dated 08-06-2020 in CA No. 1/2020 passed by the High Court Of Gujarat At Ahmedabad)

FRANKLIN TEMPLETON TRUSTEE SERVICES PVT. LTD. & ANR.Petitioner(s)

VERSUS

AREEZ PHIROZSHA KHAMBATTA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.54772/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.55032/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

with

T.P. (C) Nos. 663-664 of 2020

(for admission and ex-parte stay and permission to file additional documents/facts/annexures)

Date : 19-06-2020 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
 HON'BLE MR. JUSTICE S. ABDUL NAZEER

Counsel for the parties

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 Ms. Chitra Rentala, Advocate
 Ms. Sanjam Arora, Advocate
 Mr. Saif Ali, Advocate
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Mr. Karan Chadha, Adv.

Mr. Abhinav Shrivastava, Adv
Mr. Karan Chadha, Adv.

Mr. Jasmeet Singh, AOR

Ms. Supriya Juneja, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Special Leave Petition and the Transfer Petitions are disposed of in terms of the signed order.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
ASSISTANT REGISTRAR

(Signed order is placed on the file)